

AIR CRAFTS (AMENDMENT) RULES

THE DEPUTY MINISTER OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 594 in Gazette of India dated the 11th April, 1970, under section 14A of Aircraft Act, 1934 together with an explanatory note. [*Placed in the library. See No. LT-4087/70*]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGU RAMAIIH) : I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

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| (i) Supplementary Statement Nos. V and VI | Tenth Session, 1970. |
| (ii) Supplementary Statement No. VII | Ninth Session, 1969. |
| (iii) Supplementary Statement No. IX. | Eighth Session, 1969. |
| (iv) Supplementary Statement No. XIX | Seventh Session, 1969. |
| (v) Supplementary Statement No. XIV. | Sixth Session, 1968. |
| (vi) Supplementary Statement No. XXI | Fifth Session, 1968. |
| (vii) Supplementary Statement No. XXVII | Fourth Session, 1968. |
| (viii) Supplementary Statement No. XXI | Third Session, 1967. |

[*Placed in Library. See No. LT-4488/70*]

U. P. S. C. (EXEMPTION FROM CONSULTATION) SUPPLEMENTARY REGULATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1970 (Hindi and English versions) under clause (5) of article 320 of the Constitution, together with an explanatory note. [*Placed in Library. See No. LT-4089/70.*]

ACCOUNT OF KUNDLA PORT TRUST

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Kandla Port Trust for the year 1968-69 and Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [*Placed in Library. See No. LT-4090/70.*]

12.53 hrs,

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI SWELL (Autonomous Districts) : I beg to lay on the Table the Minutes of the Sixty-fifth to Sixty-Seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

MESSAGE FROM RAJA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajaya Sabha, I am directed to return herewith the West Bengal Appropriation (No. 2) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no er-